

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH

SUB: National Judicial Academy, Bhopal - Nomination of two Judicial Officers to participate in the Academic Programme No.P-1154 on "Orientation Programme for Junior Division Judges" to be held from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal - Relief Arrangements - ORDERS - ISSUED.

REF: 1. Letter No.NJA/Dir/Ac. Prog/2018-2019/3234, dated 30.07.2018 from the Director, National Judicial Academy, Bhopal.
2. Letter Roc.No.176/Reg(Inq)/2018, dated 25.02.2019 from the Registrar (Administration), I/c.Registrar (I.T.-cum-CPC), High Court of Andhra Pradesh.

ORDER ROC.NO.119/2019-B.SPL., DATED:26.02.2019

The High Court passed the following Orders:

The following relief arrangements are ordered in respect of two Judicial Officers, mentioned in column number 2, who are nominated to participate in the Academic Programme No.P-1154 on "Orientation Programme for Junior Division Judges" to be held from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal, in the High Court's letter 2nd cited.

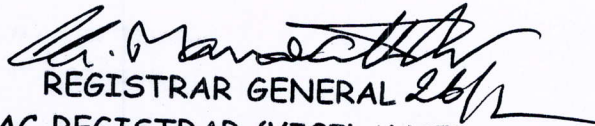
SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR THE TRAINING PROGRAMME
(1)	(2)	(3)
1.	Sri P.Paresh Kumar, Judicial Magistrate of First Class, Araku, Visakhapatnam District.	Prl. Junior Civil Judge, Chodavaram, Visakhapatnam District.
2.	Sri P.Rahul Ambedkar, Addl. Junior Civil Judge, Mangalagiri, Guntur District.	Prl. Junior Civil Judge, Mangalagiri, Guntur District.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the Training Programme from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal.

On return from the Training Programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The officers who are nominated for the above said training programme are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The officers.
 2. The Incharge officers.
 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
 4. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
 5. The Prl. District and Sessions Judge, Visakhapatnam.
 6. The Prl. District and Sessions Judge, Guntur.
 7. **The District Treasury Officers:** Visakhapatnam and Guntur.
 8. **The Sub-Treasury Officers:** Araku, Visakhapatnam District and Mangalagiri, Guntur District.
 9. **THE SECTION OFFICERS:** Accounts Section, B.Section, Computer Section, D1-Budget Section, E-Section, O.P.Cell, Special Officers Section, Vigilance Cell and Work Review Cell, High Court of Andhra Pradesh.
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